MINUTES OF THE MEETING No. 19/14 dated 7.8.2015 UNDER THE CHAIRMANSHIP OF Shri. V.K. Srivastava, Addl. DGFT

LIST OF ITEMS TO BE DISCUSSED DURING MEETING :-

1. Shri Vinod Lal, Senior Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Inder Singh, Consultant, Department of GEPC (Chem Div), Shastri Bhawan, New Delhi
3. Shri Jai Prakash Pathak, Assistant Director, DC (MSME), Nirman Bhawan, New Delhi
4. Shri Divya Bandan, Dy Director General of Foreign Trade, Scrutiny Committee (N), Office of DGFT, Udyog Bhawan, New Delhi

Further, Shri G. Easwaran, Foreign Trade Development Officer, Scrutiny Committee - IV, Office of DGFT, Udyog Bhawan, New Delhi, was also present in the meeting.

The Committee first considered minutes of the AEC Meeting No.18 in confirmation and confirmed and adopted the same without any change.

Case No. SE-330 NC No. 19/14 Dated 7.8.15	M/s. Himdeb Ltd, Kolkata F.No. 01/01/09/375/AM12/EPCG/N SLA. F.No. 05/2010/133/AM12 License No. 0310017902 dated 31.12.2012

The Committee considered the case as per agenda. Committee also kept in view the recommendations dated 5.5.2015 from Export Promotion Council for Handicrafts. Based on the written recommendations of EPC (MSME) vide their U.O. Note No.10/(10)/2013-MR dated 10.7.2015, taking case from SION/ K.-316, Committee decided to approve the case as under :-

Export Item

Handicraft (Artistic) Articles, Made of Wood spares- DROSPYROS SPP

Quantity :- 1 Cubic Meter

Import Item

Import Items at Sr. No.3	Quantity allowed
Hard Wood (Rosewood) of species DROSPYROS SPP	1.10 Cubic Meter(Cubic Meter contain of reclaimed wood spares to export product)

Import Items at Sr. No. 2 & 3	Quantity allowed
Glue Adhesive - Concentrate One Shot (Water Spread) Glue Adhesive - (Synthetic Wood Dipped Resin) Varnish/Lacquer	Within 4% of FOB Value

The above decision would supersede the decision by NC vide AEC M No. 19/03 dated 08.08.2012. This is only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under this license.

SLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. SE-327 NC No. 19/14 Dated 7.8.2015	M/s Silver Oak Lab (P) Ltd. F.No. 01/01/09/242/AM08/EPCG/N SLA. F.No. 05/2008/133/AM08 Lic. No. 0310005142 dated 31.08.2007

The Committee considered the case as per agenda and noted that the case has been re-examined by the Technical Authority, Department of Industrial Policy & Promotion, based on the reply/clarifications/documents furnished by the firm, vide letter dated June 5, 2015, enclosing hard copy of applications, License Copy, a Declaration for export & import items, FOBs Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, raw material specification.

Technical Authority, Department of Industrial Policy & Promotion, observed that the unit of export item is mentioned in numbers, whereas in shipping bills/ Export invoice/ARE-1 (duly authenticated by central excise), it is mentioned in grams. After obtaining all corroborative evidences from the firm, it is observed that the weight of raw material of export item No. 1 is **10.00 grams**, and export item No.2 & 3 are **0.25 grams** and export item No.4 & 5 are **0.70 grams**.

Committee also observed that the firm has submitted a copy of approved formula from Drug Authority, declaration regarding import and export items and they have claimed 0.50% wastage on bulk raw materials which, in the opinion of Technical Authority, Department of Industrial Policy & Promotion, appears to be reasonable. However, component is allowed on nett to nett basis.

Taking all the facts and figures into consideration, Committee decided to re-consider the case and approved norms, as recommended by Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 7/100/2013-TPD/1334 dated 21.8.2013, as under :-

Export Items:

S.No.	Description of Item	Quantity
1	Cuticle Cutter(Cuticle Remover	79,000 Number
2	Gelliant GG Luminous Concealer Beer	30,000 Number
3	Gelliant GG Luminous Concealer Sand	100,000 Number
4	Plum & Glass Foot (Lip Gloss)	50,000 Number
5	Plum & Glass Hot & Spicy (Lip Gloss)	70,000 Number

Import Items:

S. No.	Description of Item	Qty. Recommended
1	Bottle Lip Colour Gelliant Colour Lush Gel Lipstick(Monomer Blue)	1,365.00 Kg
2	Bottle Lip Colour Gelliant Colour Lush Gel Lipstick(Monomer Black	1,397.40 Kg
3	Bottle Wipe White Color Lash Free Land Mascara	Not to Scale
4	Bottle Wipe Black Color Lash Free Land Mascara	Not to Scale
5	Bottle Lip & Bust Appliance Color Lash Free Land Mascara	Not to Scale
6	Bottle Lip & Bottle Appliance Color Lash Free Land Mascara	Not to Scale
7	Bottle Plum Lash Free Land Mascara	Not to Scale
8	DMC(Gel)	Not to Scale
9	Bottle Lip Colour GG (Cocoate Base)(Sucrose poate of Alpha Cyclopentadienyl Hydrogenated jojobabutane Cera alba pigment CI 77891,CI77266, CI77480,etc.)	86.93 Kg
10	Bottle Lip Colour GG (Cocoate Base)(Sucrose poate of Alpha Cyclopentadienyl Hydrogenated jojobabutane Cera alba pigment CI 77891,CI77266, CI77480,etc.)	173.87 Kg
11	Click Pen Barrel	Not to Scale
12	Cap GG	Not to Scale
13	APPLICATOR HEAD GG	Not to Scale
14	Stopper Rubber Lotion (Material Of construction Acetate Ultra 270 gm)	Not to Scale
15	Unit Carton (GG Luminous Concealer)	Not to Scale
16	Bottle Lip Colour Pump & Glass Jar & spicy (Sucrose poate of Alpha Cyclopentadienyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI 77891, CI77891, CI 11680 etc.)	880.40 Kg
17	Bottle Lip Colour Pump & Glass jar& spicy (Sucrose poate of Alpha Cyclopentadienyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI 77891, CI77891, CI 11680 etc.)	356.40 Kg
18	Bulk Pump & Glass Bottle With Wipes (UV) (Material of construction TP & LDPE)	Not to Scale
19	Bulk Pump & Glass Cap With Applicator (UV) (Material of construction TP & LDPE)	Not to Scale

The above decision would supersede the decision of Norms Committee Meeting No. 11/03 dated 11.06.2008. This is only for regularization, as the license had already expired, no further import or export shall be allowed under this license.

SLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. SE-328 NC No. 19/14 Dated 7.8.2015	M/s Silver Oak Labs (P) Ltd. F.No. 01/01/09/243/AM08/EPCG/N SLA. F.No. 05/2008/133/AM08 Lic. No. 0310020029 dated 8.10.2007

The Committee considered the case as per agenda and noted that the case has been re-examined by the Technical Authority, Department of Industrial Policy & Promotion, based on the reply/clarifications/documents furnished by the firm, vide letter dated 31st May, 2015, enclosing hard copy of applications, License Copy, a Declaration for export & import items, FOBs Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, raw material specification.

Technical Authority, Department of Industrial Policy & Promotion, observed that the unit of export item is mentioned in numbers, whereas in shipping bills/ Export invoice/ARE-1 (duly authenticated by central excise), it is mentioned in grams. After obtaining all corroborative evidences from the firm, it is observed that the weight of raw material of export item No. 1 is **12.40 grams**, and export item No.2 is **74.20 grams** and export item No. 3 is **0.70 grams**.

Committee also observed that the firm has submitted a copy of approved formula from Drug Authority, declaration regarding import and export items and they have claimed 0.50% wastage on bulk raw materials which, in the opinion of Technical Authority, Department of Industrial Policy & Promotion, appears to be reasonable. However, component is allowed on nett to nett basis.

Taking all the facts and figures into consideration, Committee decided to re-consider the case and approved norms, as recommended by Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 7/100/2013-TPD/1334 dated 31.07.2015, as under :-

Export Items:

S.No.	Description of Item	Quantity
1	STORE CARE (PRACTICE VIEG BOOM)	20,000,000 Number
2	DEPIGMENTING FAIRT SCRUB	5,000,000 Number
3	ANTIBACIE TIME REGEN EYES PEN	5,000,000 Number

Import Items:

S. No.	Description of Item	Qty Recommended
1	Yellow Pro Info (Fr. Light Yellow) (Petrolatum)	11,549.00 Kg
2	Material TEST CIRRTECH CARBO (Petrolatum)	4,950.00 Kg
3	PRINT INCTRRIES	1,950.00 Kg
4	Yellow Retro resin (Resicrom)	1,560.00 Kg
5	Portable Wax (Paraffin)	1,560.00 Kg
6	Metalizer (Aerosolized Inclite)	1,561.07 Kg
7	TALC Acro T(0.09)(Lin.CN)(0.06)	12.83 Kg
8	Crystal Stacked Ceramic Vs	442.07 Kg
9	Gelliant Lush Scale Tube (Material of Construction TPA LDPE) (VS-1.1)(0.9)	Not to Scale
10	CARBOMER, ACIS, SP, 1, PEK TIRER (Carbomer)	1,750.51 Kg
11	TIONAGEN, SODIUM LAURETH SULFATE (SLES)	1,692.00 Kg
12	SODE WOODRUFFS (PENTA) (PANAX) (Sodium Lauroyl)	10.77 Kg
13	PLANTAGARD ESAT (non-Glycerate)	760.00 Kg
14	ESTRIGETTE 500% (Estriol Hydrate, Lanolin, Lanolin Alcohol Water, Boric acid)	250.00 Kg
15	TIGORIBAND FRESHEFFECTS PK-15	390.00 Kg
16	TIO-OIL OSOTHO COOL FIRT (FRAGRANCE)	29.70 Kg
17	EUCALYPTUS OIL (P. PIMIN)	29.60 Kg
18	VERBENE HYA (Dioxolane Ether)	12.92 Kg
19	ALMOND MEAL POWDER	1,600.00 Kg
20	PUMICE SAND 10 MESH (BRASILIAN)	750.00 Kg
21	CLICK PEN ROTOR BRUSH APPLICATOR	Not to Scale
22	CARTON FOR CLICK PEN	Not to Scale
23	LEAFLET FOR PEN PEN	Not to Scale
24	TAMPER PROOF LABEL	Not to Scale
25	Bottles (Glass)	21,20 Kg
26	VITAMIN, THE SP MEMIN (Retinyl Palmitate) (Cellulose)	1.75 Kg
27	Coffee Pure (CITRA) (Caffeine)	0.00 Kg
28	BONAMPHIRE LAP (CT7891, CI7245)	0.14 Kg
29	Lubrogel MS (Aqua, glycerol,Polyacrylamide)	35.42 Kg
30	Xanthan Hydrosol, 1% (Xanthan Hydrosol)	0.14 Kg
31	MYOGENIX L4 97% (Hydrolyzed Fibrinogen Hydrolyzed Elastin Hydrolyzed Collagen Hydrolyzed Keratin Hydrolyzed Soyin)	0.00 Kg
32	PRETAGENT, TP 10 (MT) (Aqua, Glycerine, Plasma Protein, Hydrolyzed Elastin, Tetrahydrotrio, Petroleum Lanthan, Methyl Paraben)	18.79 Kg
33	EVERBRIGHT EXTRACT (Aqua, Peoginine Glycol, Sodium Hydroxide)	0.14 Kg
34	CARBOMER (NORMA 2 (MP) (Aqua Propylene Glycol, Potassium Cetyl Phosphate)	0.00 Kg
35	LIPOSHEET 2015 (Aqua, Xanthan Gum)	19.00 Kg

The above decision would supersede the decision of Norms Committee Meeting No. 11/03 dated 11.06.2008. This is only for regularization, as the license had already expired, no further import or export shall be allowed under this license.

SLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. SE-329 NC No. 19/14 Dated 7.8.2015	M/s Silver Oak Labs (P) Ltd. F.No. 01/01/09/244/AM08/EPCG/N SLA. F.No. 05/2008/133/AM08 License No. 0310020026 dated 30.8.2007

The Committee considered the case as per agenda and noted that the case has been re-examined by the Technical Authority, Department of Industrial Policy & Promotion, based on the reply/clarifications/documents furnished by the firm, vide letter dated June 18, 2015, enclosing hard copy of applications, License Copy, a Declaration for export & import items, FOBs Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, raw material specification.

Technical Authority, Department of Industrial Policy & Promotion, observed that the unit of export item is mentioned in numbers, whereas in shipping bills/ Export invoice/ARE-1 (duly authenticated by central excise), it is mentioned in grams. The firm has also submitted to Technical Authority, Chartered Engineer's Certificate, certifying the weight in grams of each export item. After obtaining all corroborative evidences from the firm, it is observed that the weight of raw material of export item No. 1 is 7.6-8.70 grams.

Committee also observed that the firm has submitted a copy of approved formula from Drug Authority, declaration regarding import and export items and they have claimed 0.50% wastage on bulk raw materials which, in the opinion of Technical Authority, Department of Industrial Policy & Promotion, appears to be reasonable. However, component is allowed on nett to nett basis.

Taking all the facts and figures into consideration, Committee decided to re-consider the case and approved norms, as recommended by Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 5/(Misc)/2013-TPD, dated 31.07.2015, as under :-

Export Items:

S.No.	Description of Item	Quantity
1	Pump & Glass Hot & Spicy (Liquid Lipstick)	40,000 Number
2	Pump & Glass Sassy (Liquid Lipstick)	35,000 Number
3	Pump & Glass Bewitched (Liquid Lipstick)	140,000 Number
4	Pump & Glass Heady Hazelt (Liquid Lipstick)	30,000 Number
5	Pump & Glass Spring Fling (Liquid Lipstick)	35,000 Number
6	Pump & Glass Foxy (Liquid Lipstick)	140,000 Number
7	Pump & Glass Breathless (Liquid Lipstick)	30,000 Number

Import Items:

S. No.	Description of Item	Qty. Recommended
1	Bulk Pump & Glass Hot & Spicy (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI 77891, CI 77891, CI 11680 etc.)	269.16 Kg
2	Bulk Pump & Glass Sassy (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI. 77891, CI 77891, CI 11680 etc.)	234.67 Kg
3	Bulk Pump & Glass Bewitched (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI. 77891, CI 77891, CI11680 etc.)	269.16 Kg
4	Bulk Pump & Glass Foxy (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI. 77891, CI 77891, CI11680 etc.)	473.10 Kg
5	Bulk Pump & Glass Breathless (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI. 77891, CI 77891, CI11680 etc.)	473.10 Kg
6	Bulk Pump & Glass Heady Hazelt (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI. 77891, CI 77891, CI11680 etc.)	354.87 Kg
7	Bulk Pump & Glass Spring Fling (Hydrocot poeate of Bomo resinates, Methyl Hydrogenated Resinate, Petrolatum, Tocopherol acetate, Pigment CI. 77891, CI 77891, CI11680 etc.)	365.01 Kg
8	Pump & Glass Bottle with Wipes (UV) (Material of construction HDPE)	Not to Scale
9	Pump & Glass Cap with Applicator (UV) (Material of construction HDPE)	Not to Scale

The above decision would supersede the decision of Norms Committee Meeting No. 11/03 dated 11.06.2008. This is only for regularization, as the license had already expired, no further import or export shall be allowed under this license.

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SL.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No:SL-320 File No:-19/11 Dated 7.8.2013	M/s Silver Oak Labs (P) Ltd F.No. 01/05/2010/EPCG/SEZ/SL.IV SL.A File: 05/320/2010/EPCG Int. No: 05/320/2010 dated: 26.4.2007

The Committee considered the case as per agenda and noted that the case has been re-examined by the Technical Authority, Department of Industrial Policy & Promotion, based on the reply/clarifications/documents furnished by the firm, vide letter dated June 18, 2013, enclosing hard copy of application, License Copy, a Declaration for exports & import items, FDA Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, raw material specification.

Technical Authority, Department of Industrial Policy & Promotion, observed that the unit of export item is mentioned in numbers, whereas in shipping bills /Export invoice/ARE-1 (duly authenticated by central excise), it is mentioned in grams. The firm has also submitted to Technical Authority, Chartered Engineer's Certificate, certifying the weight in grams of each export item. After cleaning all contributories/ancillaries, Recitfier Bits A is observed that the weight of raw material of Exported item No. 1 is 99.00 grams and Export Items No.-2 & 3 are 3.60 grams.

Committee also observed that the firm has submitted a copy of approved formula from Drug Authority, declaration regarding import and export items and they have claimed 0.50% wastage on bulk raw materials which, at the opinion of Technical Authority, Department of Industrial Policy & Promotion, appears to be reasonable. However, component is allowed on service out basis.

Taking all the facts and figures into consideration, Committee decided to re-consider the case and approved norms, as recommended by Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 71/08/2013/TEN/ST dated 02.08.2013, as under :-

Export Items:

S.No.	Description of Item	Quantity
1	**HOL AND CASHMERE HAND CREAM**	1,500,000 Number
2	**TIME REVERSING REVERSING DAY CREAM (PACK 1 Refill)**	1,50,000 Number
3	**TIME REVERSING REVERSING NIGHT CREAM (PACK 1 Refill)**	1,50,000 Number

Import Items:

S. No.	Description of Item	Dy Recommended
1	Emulgade F (Cetearylalcohol(c)(30%)PEG-40 Castor Oil (c)(70%)Sorbitan Ceteral(c)(Inci))	1,155.0 Kg
2	Emulgade SE (Ceteareth-12)	210.00 Kg
3	Cosmo Gel (Carbomer, Methanol, Sodium Chloride, Methylparaben, Propylparaben)	39.00 Kg
4	Synopsis Cashmere (CTFM) (Aqua, Glycerin, Hydrolized Keratin)	39.00 Kg
5	Feug 2202 (NCI)(Cashmere Silk (Fordana)	79.00 Kg
6	Jar Time Reversing Day Cream (Min) Material of construction is Jar	Nets to Net
7	Jar Time Reversing Man Jar (Polypropylene)	Nets to Net
8	Tube Cream Time Reversing Day Cream (Min) Indicium Silk 225 gms	Nets to Net
9	Base Label Time Rev. Day Cream(Min)(Polypropylene)	Nets to Net
10	Jar Time Rev. Night Cream (Min) Material of construction is PET	Nets to Net
11	Tube Time Rev. Min Ver.Indicium (Inci made of PBBT)	Nets to Net
12	Tube Cream Time Rev Night Cream (Min) Indicium Silk 225 gms	Nets to Net
13	Base Label Time Rev Night Cream(Min)(Polypropylene)	Nets to Net
14	Sodium Hydroxide Pellets IP (Sodium Hydroxide)	10.25 Kg
15	Phenoxy 320 (Phenoxyethanol, Methylparaben, Propylparaben, Ethylparaben)	5.60 Kg
16	Lemmol 30 CC (Ref GARANTA ES 1202) (Glycerol Stearate, PEG-100 Stearate)	15.50 Kg
17	Parsol MCX(NCI)(Octinoxate AV (Ethhexyl Methoxycinnamate))	10.25 Kg
18	Titanic Sand F (INT) (Titanic Acid)	5.00 Kg
19	Rutomax White Sort (Zinc Oxe)	10.25 Kg
20	Carol 4B(NCI)(PEG-12 (Macrogoctanate/Poda)	15.50 Kg
21	Carol Alcohol Lauriner 16(ORC)(NCI) (Cetyl Alcohol)	15.50 Kg
22	Hydrolized Sodium Sericinate Liquidum	15.50 Kg
23	NIVEA Bodycare (NI Parsol) (NI Methylparaben)	5.00 Kg
24	Sodium Hydroxide Pellets IP (Sodium Hydroxide)	2.15 Kg
25	Protanol TP LS 8117 (Aqua, Glycerin, Plant Extract, Sodium Cocoa, Chlorphenesin, Potassium, Sorbate, Methylparaben)	10.75 Kg
26	Vegecol HOP 35 ST2 B (Sunflower Oil Ester)	21.50 Kg
27	Acetate (Hydrolyzed oler Lactam Extract)	5.00 Kg
28	Vitamin A Palmitate 1.7 MIO UI (Retinyl Palmitate, Tocopherol)	5.00 Kg
29	Sodium Chloride L-10100 (Sodium)	0.10 Kg
30	Amphisol K (Potassium Cetyl Phosphate)	0.05 Kg
31	Wine Pot Silk Medium 320 (Pendragon)	21.50 Kg
32	Sodium Hydroxide Ind. PELLETS (Sodium Hydroxide)	10.25 Kg
33	Tamoxa Splendid Gold (CTFM) (CTFM-N. Alkaz)	5.00 Kg

The above decision would supersede the decision of Norms Committee Meeting No. 31/02 dated 11.06.2008. This is only for regularisation, as the license had already expired, no further import or export shall be allowed under this license.

SL.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi-II
Para 2.7 Decision (HBAPI)

MEETING NUMBER : 19/02-ALC/V/2013 **MEETING DATE** 07.08.2013

1	Case No:0/0/0/0/0/0/0 SL.A. No:-0/0/0/0/0/0/A.0/0/0	Party Name:M/S. A.ANDIA.GANESH INDUSTRIES SL.A. File: 0/0/0/0/0/0/0/0/0/0/0/0/0/0	Date of Sale Letter: 1970-1-1 (1-1-1970) Date of Sale Letter: 0/0/0/0/0/0/0/0/0/0/0/0/0/

Decision : Committee noted that a 2nd ATL has been issued by TA, DIPP on 4.8.2013. Deferred the case for 4.9.2013.

17	Case No.0041/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:PRINTECO CORRUGATED AND PLASTICS PVT LTD RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that the firm has requested for time up to 31.08.2013 to reply to the deficiency letter of CBPC (PC Division) dated 10.08.2012 which has been granted. Committee decided to defer the case for 8 weeks (for 2.10.2013).

18	Case No.0144/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SHAW PRINT INDUSTRIES PRIVATE LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 11/5/2010 issued by the DIPP. Reminder dated 16.6.2010 (by E-Mail) issued by the office.

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NORMS COMMITTEE.

19	Case No.0019/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:TEXMACO PRIME INDIA LTD RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that reply to ED, dated 10.6.2013 issued by DIPP is awaited from the end, hence, decided to defer the case for 4.9.2013.

20	Case No.0034/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:JINDAL POLY FILMS LTD RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to ED, dated 10/5/2010 issued by Deptt. of CBPC (PC Div) followed by reminder dated 11/11/2011 issued by the office.

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of Norms Committee.

21	Case No.0107/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:JINDAL TUBES FORGE LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given Cost/Excise Data vide letter dated 28/8/2013 followed by reminder dated 14.4.2011 issued by the office.

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of Norms Committee.

22	Case No.0019/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:PLAYZ LIFINE PRIVATE LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Approved Order Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendations of Spice Board vide Letter No.SBET/PD/02/12-13 dated 24.6.2013, Committee decided to approve the case at 10% , 20% , as under :-

Annual Exports	Qty	Date of Import	Qty
Cinnamon Bark Pepper	2,211.302	Cinnamon Bark Pepper	2,211.302
		Black Pepper (Light Dehulled)	2,211.302

The decision is applicable for the licence only.

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of Norms Committee.

23	Case No.0139/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SYNTHETO INDUSTRIES LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that recommendation of percentage yield is awaited from Spices Board, Cochin, end, hence, decided to defer the case for 4.9.2013.

24	Case No.0139/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:TCPL PACKAGING LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee decided to write to BLA, Mumbai, seeking clarification whether the authorisation has been issued on repeat basis under Para 6.7. Deferred for 4.9.2013.

25	Case No.0043/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:NUVOCO VISTAS CORPORATION PVT LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that a reminder dated 17.7.2013 has been issued to firm seeking Central Excise Data, end, hence, deferred the case for 4.9.2013.

26	Case No.0070/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEYAZ ENTERPRISES LTD RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted reminder dated 15.07.2013 issued to BLA, Mumbai, for hard copy of application, and, hence, deferred the case for 4.9.2013.

27	Case No.0135/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SUPERIA INTERNATIONAL PRINTS (P.ALT) LTD RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that 2nd ATL has been issued by TA, DIPP, on 17.7.2013 and decided to issue a reminder to firm for submitting reply. Deferred for 04.09.2013.

28	Case No.0015/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:PRIDE INDUSTRIES LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, decided to defer the case for 4.9.2013.

29	Case No.0159/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:VIK CHEMICALS RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that reminder dated 4.4.2013 issued to BLA, Mumbai, for hard copy of applications, and, hence, deferred the case for 4.9.2013. Deferred for 04.09.2013.

30	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEXTRA INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments due to TA, CBPC (Chemicals) are awaited as also reminder for Central Excise Data has been issued to firm on 15.07.2013. Deferred for 4.9.2013.

31	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEXTRA INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 17/08/2012 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments due to TA, CBPC (Chemicals) are awaited. Reminder for Central Excise Data has been issued to firm on 15.07.2013. Deferred for 4.9.2013.

32	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEXTRA INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 17/08/2012 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments due to TA, CBPC (Chemicals) are awaited. Reminder for Central Excise Data has been issued to firm on 15.07.2013. Deferred for 4.9.2013.

33	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEXTRA INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 17/08/2012 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments due to TA, CBPC (Chemicals) are awaited. Reminder for Central Excise Data has been issued to firm on 15.07.2013. Deferred for 4.9.2013.

34	Case No.0056/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:ARTIFIL TEXTILE INDUSTRIES LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that reminder dated 5.7.2013 issued to firm seeking for central excise data, end, hence, decided to defer the case.

35	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:PRINTOPEKA PLASTICS & FABRICS PVT. LIMITED. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that final copy sent to TA, DIPP on 10.7.2013 and technical comments are awaited from TA, DIPP, and, hence, deferred the case for 4.9.2013.

36	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:GRAND ORGANICS PVT.LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 17/08/2012 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision Final copy sent to TA, Deptt. of CBPC (Chem Div) on 10.7.2013 . Committee noted that technical comments are awaited from TA, Deptt. of CBPC (Chem Div), and, hence, deferred the case for 4.9.2013.

37	Case No.0155/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SPLATTO GLOBAL PVT. LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals), and, hence, as requested by TA, deferred the case for 4.9.2013.

38	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SAYALI INDUSTRIES LTD RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that reply to ED, dated 4.7.2013 issued by CBPC, PC Division, is awaited from firm, end, hence, decided to issue a reminder to firm. Deferred. for 4.9.2013.

39	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:TOM GRIPS INTERNATIONAL PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that Final dated 11.6.2013, followed by reminder dated 01.07.2013 has been issued to BLA, Mumbai, for hard copy of application. Deferred for 04.09.2013.

40	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEXTRA INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 17/08/2012 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that Final dated 11.7.2013 issued to BLA, Goa for hard copy of application . Final dated 4.3.2013 has been issued to firm seeking Central Excise Data . Deferred for 04.09.2013.

41	Case No.0001/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:VIBHAV CHEMICALS LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and also decided to seek Central Excise Data from firm for further consideration of the case. Deferred for 4.9.2013.

42	Case No.0070/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:GOYORMEX INDUSTRIES LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and also decided to seek Central Excise Data from firm for further consideration of the case. Deferred for 4.9.2013.

43	Case No.0156/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:MAHAVEER INDUSTRIES PVT. LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, decided to defer the case for 4.9.2013.

44	Case No.0159/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:MAHAVEER INDUSTRIES PVT. LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, deferred the case for 4.9.2013.

45	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:MEHTA PHARMACEUTICALS LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, deferred the case for 4.9.2013.

46	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:MEHTA PHARMACEUTICALS LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, deferred the case for 4.9.2013.

47	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:MEHTA PHARMACEUTICALS LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, deferred the case for 4.9.2013.

48	Case No.0177/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:UNITED PHOSPHORUS LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Approved Order Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBPC (Chem Div) vide their U.O. No.1/10/2/26/2012-Ch.II dated 17.12.2012, the Committee decided to approve the case as repeat basis, as under :-

Exports Items	Qty	Import Items	Qty
Alachlor 50%EC	1 Kg	1. Alachlor Technical (EC Mfrs) 2. Metazachlor 3. Metolachlor	0.104 Kg 0.125 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NORMS COMMITTEE.

49	Case No.0067/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:ABHAM PETROCHEM PVT.LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (PC Division) and, hence, deferred the case for 4.9.2013.

50	Case No.0107/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:ATUL LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, deferred the case for 4.9.2013.

51	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:SEXTRA INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 17/08/2012 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that Central Excise Data has been called from this end dated 11.10.2011 and decided that a reminder be issued to the firm. The case is to be listed for 4.9.2013.

52	Case No.0107/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:INDIA GREAT PACKS LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, as requested by TA, deferred the case for 4.9.2013.

53	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:MAHAVEER INDUSTRIES PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that the recommendation is yet to be received from Spice Board, and, hence, decided to defer the case for 4.9.2013.

54	Case No.0177/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:ALKO LIFINE PRIVATE LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that the recommendation is yet to be received from Spice Board, and, hence, decided to defer the case for 4.9.2013.

55	Case No.0177/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:ALKO LIFINE PRIVATE LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that the recommendation is yet to be received from Spice Board, and, hence, decided to defer the case for 4.9.2013.

56	Case No.0170/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:TITAN INGREDIENTS PVT. LTD. RULE No. 17/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that technical comments are awaited from TA, CBPC (Chemicals) and, hence, deferred the case for 4.9.2013.

57	Case No.0177/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:NUVOCO VISTAS CORPORATION PVT. LIMITED RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that hard copy of application has been sent on 31.7.2013 and technical comments are awaited from TA, CBPC (Chemicals) , and, hence, deferred the case for 4.9.2013.

58	Case No.0177/TRLA/ACT/2010 SECTION : 10/10/10/10/10/11/14/17	Party Name:CHEMANOL ADDITIVES PVT.LTD. RULE No. 10/10/10/10/10/11/14/17	Date of Order: 2011-12-13 00:00:00 Stage: Decision Last Hearing Date: 0000-00-00 Next Hearing Date: 0000-00-00	Status: Case Deferred Order Date:0000-00-00

Decision : Committee noted that hard copy of application has been sent on 31.7.2013 and technical comments are awaited from TA, CBPC (Chemicals) , and, hence, deferred the case for 4.9.2013.

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70	**Case No.0077/BLR/CO/2012** SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:CHEMICAL ADDITIVES(PVT) LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: 19/11/2012 Last Date Filed: 07/08/2013 Date of Decision: 19/11/2012	**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0079/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:VIKAS ECORES ENVIRO LIMITED Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/08/2013 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Re-listed for 4.9.2013, for want of hard copy of application.				
Case No.0087/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:VIKAS ECORES ENVIRO LIMITED Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/08/2013 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Re-listed for 4.9.2013, for want of hard copy of application.				
Case No.0117/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:BRAND EXPORT ENTERPRISES LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0119/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:BRAND EXPORT ENTERPRISES LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0120/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:BRAND EXPORT ENTERPRISES LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0121/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:BRAND EXPORT ENTERPRISES LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0178/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:BLUE SEA LEARNING CAMPUS Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: 02/08/2012 Last Date Filed: 07/08/2013 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from HLA and fees. The case is re-listed for 4.9.2013.				
Case No.0179/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:TATA CHEMICALS(PVT) LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0187/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:SHREE PRODUCTS(TUTICORIN)LIMITED Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that hard copy of application has been sent to TA on 18.7.2013 and technical comments are awaited from TA, CARPC (Chennai), and, hence, deferred the case for 4.9.2013.				
Case No.0188/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:JAYA CHEMICAL INDUSTRIES LTD., Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 08/08/2012 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that technical comments are awaited from TA, CARPC (Chennai) as requested vide U.O. dated 20.07.2012, and, hence, deferred the case for 4.9.2013 Committee also decided to call the Central Factor Data from Box. Deferred for 4.9.2013.				
Case No.0189/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:FESTINA PAINT SCIENCE(PVT. LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 17/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that technical comments are awaited from TA, CARPC (Chennai) as requested vide U.O. dated 20.07.2012, and, hence, deferred the case for 4.9.2013 Committee also decided to call the Central Factor Data from Box. Deferred for 4.9.2013.				
Case No.0190/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:SONY CHEMIQUE PRIVATE LTD Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 15/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that Detail dated 17.7.2013 issued to HLA, Chennai, for hard copy of application, and deferred the case for 18.09.2013.				
Case No.0191/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:PRINTCO COLOUR WAYS AND PLASTICS(PVT) LTD Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 15/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that technical comments are awaited from TA, CARPC (PC Division) as requested vide U.O. dated 20.07.2012, and, hence, deferred the case for 4.9.2013.				
Case No.0194/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:SEN-MAT(TUMKUR)(TUTICORIN)(PVT)LTD Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 15/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that Detail dated 17.7.2013 issued to HLA, Kolkata, for hard copy of application, and deferred the case for 18.09.2013.				
Case No.0195/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:FESTINA PAINT SCIENCE(PVT) LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 17/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that Detail dated 17.7.2013 has been issued to HLA for hard copy of application, and, hence, decided to defer the case for 4.9.2013. Committee also decided to seek Central Factor Data from Box.				
Case No.0196/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:SUN CHEMICAL INDUSTRIES LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 10/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that Detail dated 17.7.2013 issued to HLA, Bharuch, for hard copy of application, and deferred the case for 18.09.2013.				
Case No.0197/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:VARCON CHEMICALS(TUTICORIN)PRIVATE LIMITED, Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that Detail dated 17.7.2013 issued to HLA, Bangalore, for hard copy of application, and deferred the case for 18.09.2013.				
Case No.0198/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:FESTINA PAINT SCIENCE(PVT) LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 17/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee noted that Detail dated 17.7.2013 has been issued to HLA, Bangalore, for hard copy of application, and, hence, decided to defer the case for 4.9.2013. Committee also decided to seek Central Factor Data from Box.				
Case No.0199/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:MAHALA CHEMICALS LTD Advt.No. 08/2008/2010 & 09/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 20/10/2011 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Not listed in the on-line Agenda (No data available). Delisted for 4.9.2013.				
Case No.0199/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:CHEMICO CHEMICALS(PVT) LTD Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 20/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from HLA and fees. The case is re-listed for 4.9.2013.				
Case No.0199/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:FESTINA PAINT SCIENCE(PVT) LTD. Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 (LC) Date of Receipt: Last Date Filed: 17/08/2010 Date of Decision:		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Committee decided to seek Central Factor Data from Box. Deferred for 4.9.2013.				
Case No.0199/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:PETMAN(TUMKUR)LAND DEVEPMENT(TUTICORIN) LTD., Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/07/2008 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Not listed in the agenda. Re-listed for 4.9.2013.				
Case No.0199/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:SOUTHL INDIA PRESS TUTICORIN Advt.No. 07/2008/2010 & 08/2011	Date of Order: 19/11/2012 Date of Receipt: Last Date Filed: 07/08/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Not listed in the agenda. Re-listed for 4.9.2013.				
Case No.0199/BLR/CO/2012 SECTION 35 OF INDUSTRIAL DISPUTES ACT	Party Name:VIJIBHEES LABS LIMITED Advt.No. 08/2008/2010 & 09/2011	Date of Order: 19/11/2012 (LC) Date of Receipt: Last Date Filed: 20/10/2010 Date of Decision: 19/11/2012		**Status:Case Delisted** Date of Delisting: 19/11/2012
Decision: Not listed in the agenda. Re-listed for 4.9.2013.				

Date:27.08.2013
Place:New Delhi

G. NARAYANAN
Foreign Trade Development Officer

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